

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 30526 of 2019

(Arising out of Order-in-Appeal No. HYD-SVTAX-RRC-APP-075-18-19 (APP-I) dt.28.02.2019
passed by Commissioner of Customs & Central Tax (Appeals-I), Hyderabad)

M/s BVM Energy & Residency Pvt Ltd

Sy No.115/1, Kapil Towers, IT Park,
Nanakramguda, Hyderabad – 500 032

.....Appellant

VERSUS

**Commissioner of Central Tax
Rangareddy - CGST**

Posnett Bhawan, Tilak Road,
Ramkoti, Hyderabad – 500 001

.....Respondent

Appearance:-

Shri R. Raghavendra Rao, Consultant for the appellant.
Shri V. Srikanth Rao, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30314/2026

Date of Hearing: 08.06.2026
Date of Decision: 08.06.2026

[Order per: ANGAD PRASAD]

Learned Consultant for the appellant submits that the appellants have opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and have paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L190320SV400557 dt.19.03.2020 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, they are seeking withdrawal of the appeal.

2. Learned AR has no objection for the disposal of the matter as the disputed amount has been settled by appellant through the SVLDRS, 2019.

(2)

3. Accordingly, the appeal is disposed of as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the Open Court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

Veda